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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri S.A.T.Rizvi, Member(A)
Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.3056/2001

New Delhi, this the 8th day of November, 2001

Smt. Promila C.
Lower Division Clerk
Ayyappa Temple, Sector-1
R.K.Puram
New Delhi. Applicant

(By Advocate: Shri C.N.Sreekumar)

Vs.

1. Union of India through
Secretary
Government of India
Ministry of Consumer Affairs
and Public Distribution
Krishi Bhawan
New Delhi - 110 001.
2. President
National Consumer Disputes
Redressal Commission
through its Registrar
5th Floor, Janpath Bhawan
New Delhi. Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Learned counsel for the applicant seeks to withdraw the OA with liberty to file afresh one impugning the Government of India's instruction/circular in regard to the relaxation of the relevant rules. The OA is dismissed as withdrawn with liberty to file afresh OA as sought for in accordance with law. No costs.

S.Raju

(SHANKER RAJU)
MEMBER(J)

S.A.T.Rizvi

(S.A.T.RIZVI)
MEMBER(A)

/RAO/